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## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

### NOTIFICATION

The 27th September, 2016.

**No.LL(B).200/1984/231.**—The Contingency Fund of Meghalaya (Amendment) Act, 2016 (Act No. 7 of 2016) is hereby published for general information.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.

**MEGHALAYA ACT NO. 7 OF 2016.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 26th September, 2016.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.*

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2016.**

**An**

**Act**

**further to amend the Contingency Fund of Meghalaya Act, 1972.**

**Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-**

**Short title and commencement.**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2016.
- (2) It shall be deemed to have come into force on and from the 21st July, 2016.

**Amendment of Section 2 of Meghalaya Act 5 of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing Section, the following new Section shall be substituted, namely:-

“2 There shall be established a ‘Contingency Fund of Meghalaya’ into which shall be paid from and out of the Consolidated fund of Meghalaya a sum of two hundred and five crores.”

**Repeal and savings**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2016 is hereby repealed.
- (2) Notwithstanding the repeal any action taken or anything done under the ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.